



2026:AHC:18273

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 43091 of 2025

Maksood Baig

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Raja Sahani, Sandeep Kumar Prajapati,
Tarun Kedar Nath Singh, Umesh Singh
Counsel for Opposite Party(s) : G.A., Pushpendra Singh Niranjana,
Saurabh Srivastava

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard learned counsel for the applicant and Shri Yagyavalka Pandey, learned A.G.A. for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Maksood Baig, seeking enlargement on bail in Case Crime No. 516 of 2025, under sections 115 (2), 324 (6), 191 (2), 351 (2), 308 (2), 310 (2) BNS and Section 7 of Criminal Law Amendment Act, Police Station-Kotwali Orai, District-Jalaun.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 30.08.2025. Learned counsel for the applicant submits that the applicant was not named in the First Information Report. The applicant was arrested on the information of the informer. Learned counsel for the applicant submits that similarly circumstanced co-accused Majid Khan, has already been enlarged on bail by this Court in Criminal Misc. Bail Application No. 44397 of 2025 vide order dated 13.01.2026. Criminal antecedent of three cases has already been explained in the supplementary affidavit and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the fact that similarly circumstanced aforesaid co-accused has already been granted bail by this Court.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Maksood Baig**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 27, 2026

Deepak/